

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

STARRED QUESTION NO:269

ANSWERED ON:11.12.2014

. LEGISLATION AGAINST HONOUR KILLING

Owaisi Shri Asaduddin

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the present status of the follow-up action on 242nd report of Law Commission on "Prevention of Interference with the Freedom of Matrimonial Alliance (in the name of Honour and Tradition)";
- (b) the details of the States which are in favour of the legislation against 'honour killing';
- (c) the time by which the legislation on the issue is likely to be finalized; and
- (d) the other steps taken/being taken by the Government in the regard?

Answer

MINISTER OF LAW AND JUSTICE (SHRI D. V. SADANANDA GOWDA)

(a) to (d): A statement is laid on the Table of the House.

Statement referred to in reply to parts (a), (b), (c) and (d) of the Lok Sabha Starred Question No 269 for answer on 11.12.2014.

(a)to(d):This Department has initiated the process of implementation of the 242ndReport of the Law Commission on "Prevention of Interference with the Freedom of Matri- monial Alliances (in the name of Honour and Tradition)". As the subject of the said Report falls under List-III- Concurrent list of the Seventh Schedule to the Constitu- tion and therefore, consultation with State Governments and Union territories is necessary for taking a policy decision in this regard. The said Report was circulated to the State Governments/Union-territory administrations seeking their views/comments. Till date, 22 States Gover- nments/ Union territories, namely, the States of Andhra Pradesh, Assam, Chhattisgarh, Goa, Haryana, Himachal Pradesh, Jharkhand, Karnataka, Kerala, Meghalaya, Mizoram, Nagaland, Odisha, Punjab, Rajasthan, Uttar Pradesh, West Bengal and Union territory Administrations of Chandigarh, Dadra and Nagar Haveli, Daman and Diu, Lakshadweep and Puducherry have sent their responses and are in support of the recommendations made by the Law Commission. The responses of remaining States/Union territories are awaited. Reminders have been issued to the remaining States Gover- nments/ Union territories.

After considering the comments of all the State Governments/ Union-territory administrations and having consultation with the stakeholders, the policy decision to enact the legislation on the subject will be taken. In view of above, it would be difficult to fix a time line in this regard.